

Serial No. 13

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT JAMMU**

Case:- Bail App No. 157/2024  
CrIM No. 1114/2024

**Tarun Bahl** .....Appellant(s)/Petitioner(s)  
**Through Gita Sharma**

Through: Mr. Sunil Sethi, Sr. Advocate with  
Mr. Shubam Sharma, Advocate.

**Vs**

**UT of J&K & Ors.**

..... Respondent(s)

Through: Mrs. Monika Kohli, Sr. AAG.  
Mr. Pawan Dev Singh, Dy. AG.

**Coram: HON'BLE MR. JUSTICE RAHUL BHARTI, JUDGE**

**ORDER**  
**(22.07.2024)**

- 01.** For the sake of considering the interim application CrIM No. 1114/2024 filed by the petitioner for seeking interim bail, this Court came to direct production of Case Diaries by the Investigating Officer (I.O.) concerned and, accordingly, upon production of the same this Court has gone through the Case Diaries.
- 02.** On the basis of the facts and circumstances obtaining vis-à-vis the bail petition, this Court deems it warranted at this stage to grant interim bail in favour of the petitioner given the fact that he is now in judicial custody and the investigation in the matter is now directed towards the persons within the establishment of the Police from where the so called

sensitive/secret information in reference came out in the public domain with petitioner allegedly being the first recipient to make it open in the public domain through WhatsApp mode as alleged in the FIR. Now, just for the sake of serving the satisfaction of the investigating authority that the petitioner shall continue to suffer jail but without any definite investigative purpose that too related to the petitioner is nothing but condemning an accused as a convict from the very inception of investigation. A good police investigation is supposed to chase the evidence gathering related to a case under investigation and not to chain an accused/suspect.

**03.** Petitioner is, hereby, granted interim bail subject to furnishing of bail bond and surety bond to an amount of Rs. 5,00,000/- each, with rider:-

- (i) The petitioner shall not leave the UT of J&K without prior permission of Investigating Officer (I.O.) concerned;
- (ii) In no manner, the petitioner shall, directly or indirectly, interfere/intermeddle in the course of investigation;
- (iii) The petitioner shall also not in any manner contact/influence/intimidate the witnesses;

- (iv) The petitioner not to come up with any publication related to the case in his WhatsApp group or Newspaper published by him;
- (v) The petitioner also not to allow any interview of him to be taken by Press related to the subject matter of the FIR or matter related therewith.
- (vi) The petitioner to appear before the Investigating Officer (I.O.) as and when directed/summoned in connection with the investigation of the case and to fully cooperate with the investigation of the case.
- 04.** 'Bail bond' to be furnished before the Registrar Judicial, Jammu and 'surety bond' to be furnished before the Superintendent of concerned Jail.
- 05.** List on 09.08.2024. सत्यमेव जयते
- 06.** In the meantime, respondents to file reply to the bail application within two weeks' time.
- 07.** CM No. 1114/2024 is, accordingly, **disposed of**.

**(RAHUL BHARTI)**  
**JUDGE**

**JAMMU**  
**22.07.2024**

*Bunty*